

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL Nos. 230 & 231 of 2014**

**Dated : 10<sup>th</sup> December, 2014**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**APPEAL No. 230 of 2014**

**BSES Rajdhani Power Ltd. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission  
.... Respondent(s)**

**APPEAL No. 231 of 2014**

**BSES Yamuna Power Ltd. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission  
.... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Tarunima Vijra**

**Counsel for the Respondent(s) : Mr. Pradeep Misra for R-1**

**ORDER**

Learned counsel for Respondent No.1 may file reply on or before 05.01.2015 after serving copy on the other side. Thereafter, learned counsel for Appellant may file rejoinder, if any, before the next date i.e., 28.01.2015 after serving copy on the other side.

Post the matter on **28.01.2015.**

**(Rakesh Nath)  
Technical Member  
Vs/ts**

**(Justice Ranjana P. Desai)  
Chairperson**